

ment of Orissa for a copy of the C.B.I. report on allegations against the former Orissa Ministers;

(b) whether the present Chief Minister has asked for a copy of the report; and

(c) if so, the objections, if any, Government have in supplying a copy to the Government of Orissa?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir. The matter is under consideration.

Central Wage Board for Coal Mining Industry

*280. Shri Deven Sen: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government have received the recommendations made by the Central Wage Board for the Coal Mining Industry;

(b) if so, when;

(c) whether Government have accepted the recommendations, and

(d) if not, when a decision is likely to be taken?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):

(a) Yes, Sir.

(b) In February, 1967.

(c) and (d). The recommendations of the Board are under the consideration of the Government. The decision will be announced as soon as possible.

Prohibition

*281. Shri Mohasin:

Shri Chintamani Panigrahi:

Shri Vasudevan Nair:

Shri C. Janardhanan:

Shri P. C. Adichan:

Shri K. Lakkappa:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that some of the States have scrapped prohibition; and

(b) the policy of the Central Government in this regard and how Government intend to implement the same?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Information is being collected and will be laid on the table of the House.

C.B.I. Report on Orissa Affairs

*282. Shri Baburao Patel: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that on the 3rd March, 1965 a document described as the C.B.I. report was laid on the Table of the House by a Member;

(b) whether it made damaging revelations about the alleged malpractices committed by the two former Chief Ministers of Orissa;

(c) whether it is a fact that the late Prime Minister, Shri Lal Bahadur Shastri had promised to take legal action against them;

(d) whether such action has been taken;

(e) if so, the nature and details thereof; and

(f) if not, the reasons therefor?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) and (b). Yes, Sir. A document described as the C.B.I. report was laid on the Table of the House by a member. It made certain allegations against former Chief Minister of Orissa.

(c) to (f). Attention is invited to the answers given to the Starred Question No. 175 in Lok Sabha on 23rd February, 1966 and to Unstarred Question No. 157 on 2nd November, 1966. The position remains unchanged.

Special Agency for Disposal of Tax Matters

*282-A. Shri S. E. Damani: Will the Minister of Home Affairs be pleased to state:

(a) whether Government was contemplating the establishment of a